

(Interruptions)

SHRI CHANDRA SHEKHAR SINGH:
That is what is called briefing. You get
some papers.....*(Interruptions)*

SOME HON. MEMBERS : No.

SHRI SOMNATH CHATTERJEE : I
am not briefed by somebody. You are
briefed by somebody.

SHRI CHANDRA SHEKHAR SINGH:
I again say I have never said that you have
been briefed by any company. You are
getting some papers. You are showing them.
Without some brief, you cannot do it. But
my only point is . *(Interruptions)*

SHRI SOMNATH CHATTERJEE :
We get journals, newspapers, and we get
information. As a Member of Parliament,
you must have got it. We have not been
supplied by the Prime Minister's Secretariat.

(Interruptions)

SHRI CHANDRA SHEKHAR SINGH:
GAIL's recommendation..... *(Interruptions)*

MR DEPUTY-SPEAKER : I will go
into it. If I see anything objectionable, I
will expunge it. I will do it.

SHRI CHANDRA SHEKHAR SINGH:
I have said that I have replied to every
single point raised by hon. Members, except
what troubles Mr. Somnath Chatterjee, as to
who is going to get the contract. I am not
going to reply to this. The contract would
be awarded...*(Interruptions)* in the best
national interests; and we shall see that
indigenous participation is the highest. We
shall see that the cost is minimum, we shall
see that every time—frame is maintained,
and we would like to assure the House that
the decision will be in the larger interests of
the country.

(Interruptions)

13.15 hrs.

JOINT COMMITTEE ON LOKPAL BILL

Motion re Extension time of for Presentation
of Report

[English]

SHRI BRAHMA DUTT (Tehri Garhwal):
I beg to move the following :

“That this House do extend upto the
last day of the second week of the
monsoon Session, 1986, the time for
presentation of the Report of the Joint
Committee on the Bill to provide for the
appointment of a Lokpal to inquire into
allegations of corruption against Union
Ministers and for matters connected
therewith.”

MR. DEPUTY-SPEAKER : The
question is :

“That this House do extend upto the
last day of the second week of the
Monsoon Session, 1986, the time for
presentation of the Joint Committee
on the Bill to provide for the appoint-
ment of a Lokpal to inquire into
allegations of corruption against Union
Ministers and for matters connected
therewith.”

The Motion was adopted.

13-17 hrs

[SHRI ZAINUL BASHER In the chair]

13.17 hrs.

MATTERS UNDER RULE 377

[English]

(1) Need to take Measures to Safeguard
the interests of cotton growers of Gujarat

SHRI AHMED M. PATEL (Broach) :
The prices of cotton are at low ebb, and the
cotton growers in Gujarat are in great
distress. The runous condition for the

[Shri Ahmed M. Patel]

cotton growers in Gujarat have been created on account of increase in production and lowbuying by mills. Gujarat State produces 20 per cent of the total cotton production in the country. The following developments are responsible for the distressing situation :

- (1) The new textile policy has yet to bring tangible results, and out of 8,00,000 powerlooms, about 2,40,000 have been shut down. The prices of yarn are also cut down by 20% to 25%.
- (2) The textile mills have huge stocks of unsold yarn and fabrics.
- (3) The world cotton market indicates that the cotton supply is in excess of demand, and the task of increased export by the country would be more difficult.
- (4) The total world production rose sharply from 67.53 million bales in 1982-83 to 84.3 million bales in 1984-85.

I urge the Government to take following measures immediately :

1. The new textile policy be implemented, assuring the off-take of cotton at remunerative prices and re-formulation of functions of Cotton Corporation of India, to include price stabilization operations.
2. The Gujarat Cotton Federation may be authorized to make purchases under the scheme, with adequate finance. Union Government should accept the responsibility of compensating losses to the extent of support price stabilization purchases.
3. The C.C.I. and other exporting agencies should be permitted to export at least 5 lakh bales.
4. For purchases at remunerative prices and export, the RBI and NABARD should modify their credit policies.

5. It is learnt that there are certain irregularities in purchase of cotton, and I hope the Government will look into them.

(ii) Need to provide jobs to the displaced persons and absorb at least 3,000 more persons before the completion of the first phase of the Visakhapatnam Steel Plant

SHRI BHATTAM SRIRAMA MURTY (Visakhapatnam) : The Government's policy of providing jobs to one able-bodied member of each household of the displaced families in Viskhapatnam Steel Plant area is being flouted. Out of thirteen thousand displaced (13,000) families, only about 1,380 persons have been so far provided with jobs.

The Steel Plant authorities are not undertaking any work directly, but employing contractors even for maintenance of the township. The sweepers, gardeners and Class IV jobs all come under the purview of the private contractors, and the displaced persons are ignored. In spite of repeated assurances, the programme of year-wise recruitment was not worked out. In spite of the decisions earlier taken in 1983, the Government have failed to formulate a programme for self-employment opportunities to displaced persons with Central assistance. The payment of compensation at market rate was so far denied to them, in spite of the prevailing ruling decision of the Supreme Court to that affect, dragging them to protracted litigation.

I, therefore, urge on the Government to fulfil their commitment of providing jobs to the displaced persons and absorb at least 3,000 more persons before the first phase of the plant in Visakhapatnam, besides paying them compensation at market rate.

(iii) Need to arrange live telecast of Car Festival of Lord Shri Jagannath held every year at Puri Dham.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : The world famous car festival of Lord Shri Jagannath every year at Puri Dham attracts millions of devotees and tourists from all over the world. This